

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE PARTIES: Shri Shashank Manohar Joshi
V/s.
M/s. My Mobile Payments Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. S.V. KANGAR	SR. COUNSEL	
2.	MR. VETHANJIK	COUNSEL	
3.	MR. KATKAR	COUNSEL	
4)	Arjun Panichar	Advocate on record	
5.)	Vivek A. Vashi	Bharucha & Partners, Advocates for Respondent nos. 1-3	
6.)	Anusha Jegadeesh		
7.)	Shaheda Madraswala		
8)	Farhaan Dubash.	Counsel	
9)	Satyan Israni	Adv. for Petitioner	
10)	Laxmi Sorte	Adv. I/b Satyan Israni	

Order

CP. No. 16/241-242/NCLT/MB/MAH/2016

The Petitioner Counsel, who has mentioned this matter today, has come up with a plea for withdrawal of this Company Petition, with a liberty

to file fresh Petition, the same being consented by the Respondents' side for withdrawal with liberty, this Bench hereby dismisses the Company Petition with a liberty to file a Company Petition afresh on the same cause of action.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 11th August, 2016.